

1.

27.02.1992

OA 57/92

(2)

Present : Sh.B.B.Raval, counsel for the applicant.

Sh.C.M.Jugran, departmental representative
on behalf of the respondents.

This application has been filed by the applicant, argued by Shri B.B.Raval, Advocate in which there is a grievance mentioned in column-1 of the application that the representation filed by the applicant on 12.7.90 has not yet been disposed of. In fact, if the departmental remedy is pursued by the applicant and the department does not meet to the satisfaction of the applicant his grievances, then the course is very well open to him to come under Section 19 of the Administrative Tribunals Act, 1985 within a period of one year after waiting for six months for non disposal of the application. representation. 2

However, since this application has been entertained on earlier date and now is being disposed of with the direction that the respondents shall dispose of preferably within a period of three months the pending representation of the applicant, if any, dt.12.7.1990.

(3)

The departmental representative is present, but in view of the above order and direction to the respondents, the case need not be pursued further. The original Application is, therefore, disposed of at the admission stage by the above order.



(J.P. SHARMA)

MEMBER (J)

27.02.1992